

Publication Notice

IN THE HIGH COURT OF PUNJAB AND HARYANA AT CHANDIGARH

J-15

(Appellate Civil Jurisdiction)

FAO No. 77 OF 2005

~~Date of Hearing: 01.03.2024(A)~~

NEW INDIA ASSURANCE CO. LTD.

..... Appellants

PUSHPA GAUTAM ETC.

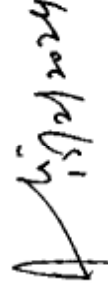
..... Respondents

Notice to:

- 4) ANIL S/O SHRI ATTAR SINGH, R/O VILLAGE RAIPUR, TEHSIL AND DISTT. SONEPAT.
- 5) JAIPAL S/O SHRI BHAN SINGH (HARIJAN), R/O KAILASH COLONY, SHADIPUR ROAD, SONEPAT.

Whereas it has been proved to the satisfaction of this Court that the above named respondent cannot be served in an ordinary manner so notice is hereby issued Under Orders 5 Rule 20 of CPC against him to appear in this Court on **01.03.2024 (Actual)**, personally or through Advocate failing, which the matter will be heard and decided in his absence.

Given under my hand and the seal of this court on 15/2/24

 15/2/2024

SUPERINTENDENT CIVIL REVISION BRANCH

